

COURT-I

**IN THE APPELLATE TRIBUNAL FOR ELECTRICITY
(Appellate Jurisdiction)**

**IA Nos. 1649 & 1650 of 2018 in
DFR No. 3091 of 2018**

Dated: 3rd January, 2019

**Present: Hon'ble Mrs. Justice Manjula Chellur, Chairperson
Hon'ble Mr. S.D. Dubey, Technical Member**

In the matter of:

BSES Rajdhani Power Limited	Appellant(s)
Vs.		
Delhi Electricity Regulatory Commission	Respondent(s)

Counsel for the Appellant(s)	:	Mr. Buddy A. Rangandhan Mr. Hasan Murtaza
Counsel for the Respondent(s)	:	---

ORDER

**IA No. 1649 of 2018 (delay in refiling)
IA No. 1650 of 2018 (delay in filing)**

We have heard learned counsel for the Applicant/Appellant and perused the explanation offered for the delay in refiling and delay in filing of the appeal. We find the explanation to be acceptable. Sufficient cause has been made out. Hence, these Applications are disposed of. Both the IAs' are allowed.

DFR No. 3091 of 2018

Issue fresh notice to the Respondent returnable on 14.01.2019. Dasti, in addition, is permitted.

Registry is directed to number the Appeal and list the matter on **14.01.2019**.

(S. D. Dubey)
Technical Member
Pr/js

(Justice Manjula Chellur)
Chairperson